

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 442/(MAH)/2017

CORAM:


Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2017

NAME OF THE PARTIES: Union Roadways Ltd.
V/s
Sonachi Industries Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
45	Seema J. Verma i/b A.M. Sarangi	Petitioner	

ORDER

C.P. No. 442/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of the Petitioner is present.
2. Placed on record the Consent Terms in which a Schedule of Payment as Annexure is recorded.
3. The Learned Representative of the Petitioner is seeking permission to Withdraw the Petition subject to ^{grant of Liberty, that Petitioner} ~~default by the Respondent~~ can file Fresh Petition. Granted.
4. The Petition is disposed of as Withdrawn. To be consigned to the Records.

Sd/-

Bhaskara Pantula Mohan

Member (Judicial)

28.11.2017.

aah

Sd/-

M.K. Shrawat

Member (Judicial)